

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

LOK SABHA
UNSTARRED QUESTION NO.2272
TO BE ANSWERED ON 31.07.2018

IMPORT AGREEMENT FOR PULSES

2272. SHRI KAMAL NATH: SHRI JYOTIRADITYA M. SCINDIA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Union Government has allocated quotas for the import of pulses and also is enforcing import agreement with some countries when domestic production and stocks of pulses are highest;
- (b) if so, the reasons for entering agreements with foreign trade partners when production and availability of pulses are highest;
- (c) whether in view of sufficient production and stocks of pulses, the Government proposes to cancel such agreements with foreign trade partners; and
- (d) if so, the details in this regard?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री सी. आर. चौधरी)

THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) to (d) : Government of India introduced annual import quotas of 5 lakh metric tonne (LMT) for 3 pulses (2 LMT for Tur and 3 LMT for Moong and Urad) during 2017-18, which was retained for 2018-19 to contain adverse movement in price realisation to farmers. In view of two consecutive drought years viz. 2014-15 & 2015-16 and concomitant increase in prices of pulses due to their low production and availability, Government of India signed a Memorandum of Understanding (MoU) with the Republic of Mozambique on Cooperation in the field of Production and Marketing of pulses in July 2016 so as to ensure their smooth supply and availability. The MoU assures specified quantity of yearly import of pulses from Mozambique for five years either through private channels or through Government to Government sales. No proposal for cancelling the MoU with Mozambique is under consideration of the Government.
